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No. K.13023/03/2019-US.I Government of India Ministry of Law and Justice (Department of Justice)

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Jaisalmer House, 26, Man Singh Road, NEW DELHI-110 011, dated 30th April, 2020.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint S/Shri (1) Shivashankar Amarannavar, (2) Smt. Makkimane Ganeshaiah Uma, (3) Vedavyasachar Srishananda, (4) Hanchate Sanjeevkumar, and (5) Padmaraj Nemachandra Desai, to be Additional Judges of the Karnataka High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their respective offices.

130/4/2020

(Rajinder Kashyap) Joint Secretary to the Government of India Tele: 2338 3037

То

The Manager, Government of India Press, <u>Minto Road, New Delhi.</u>

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No. K. 13023/03/2019-US.I

Dated 30.04.2020

Copy to:-

- S/Shri (1) Shivashankar Amarannavar, (2) Smt. Makkimane Ganeshaiah Uma,
 (3) Vedavyasachar Srishananda, (4) Hanchate Sanjeevkumar, and (5) Padmaraj Nemachandra Desai, c/o The Registrar General, Karnataka High Court, Bangalore.
- 2 The Secretary to the Governor of Karnataka, Bangalore.
- 3 The Secretary to the Chief Minister of Karnataka, Bangalore
- 4 The Secretary to the Chief Justice, Karnataka High Court, Bangalore.
- 5 The Chief Secretary, Government of Karnataka, Bangalore
- 6 The Registrar General, Karnataka High Court, Bangalore.
- 7 The Accountant General, Karnataka, Bangalore.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India,5 Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J)/JS(RKK))/DS(ANS)/S.O.(Desk)
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (**www.doj.gov.in**).

Ramarajhu) 3014/2020

Under Secretary to the Government of India Tele:2338 3087